

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2396  
ANSWERED ON:23.08.2013  
DRUG TESTING  
Naik Dr. Sanjeev Ganesh;Sule Supriya

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the number of drug testing laboratories to examine spurious and substandard drugs in the country, State/ UT-wise;
- (b) the number of drug samples tested under the Drug Alert System for checking spurious drugs during each of the last three years and the current year, State/UT-wise;
- (c) the number of samples found to be spurious and substandard; and
- (d) the action taken/proposed by the Government against the erring drug manufacturing companies?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a): A statement indicating the details of the Central/ State Government Drug Testing Laboratories for testing drugs samples is annexed.
- (b) & (c): The Drug Alert Notices are put on the Central Drugs Standard Control Organization (CDSCO) website 'www.cdsc0.nic.in' in respect of drugs declared as 'Not of Standard Quality' by the Central Drug Testing Laboratories for the information of State Drug Control Authorities as well as other concerned agencies, so that the specific batches are not further distributed for the purpose of patients safety. The system was initiated in November 2012 only. The number of cases put on the website are as under:-

2012 (November-December) - 10 Cases

2013 (January-July) - 88 Cases

- (d): As the provisions relating to manufacture and sale of the drugs are enforced by the State Drugs Control Authorities, necessary action is taken on the basis of investigations conducted in each case by the said authorities under Drugs and Cosmetic Act, 1940.